

5,000 to 10,000 persons are awaiting to join the Armed Forces. No recruitment team has gone over there for two decades. For 20 years, no recruitment team has gone there while every year the recruitment teams used to go to this village.

So, Sir, I think there is a lot of measure that ought to be taken in this regard. I hope that the Pinto Committee which the Hon. Minister indicated is going into the matter to see that the recruitment is properly done. With these few remarks, I am fully confident that the Hon. Minister will be able to deal with this problem. Thank you.

SHRI R. VENKATARAMAN: Mr. Deputy-Speaker, Sir, there are two aspects of the problem. The Calling Attention Motion relates to the fraudulent recruitment. There is a regular recruitment in which these are abuses. The Hon. Member who just now spoke here referred to the abuses in the regular recruitment. I shall meet those two points. In order to see that there is no abuse in the regular recruitment, we have now said that there will be a Board instead of one person's recruiting. We have also upgraded the post to that of the level of the Lieutenant Colonel so that the superior higher officer will be there to oversee the recruitment. In spite of it, it is possible that, in some cases, some people might go about collecting people and putting them. It will be our endeavour to see that abuse of any kind is completely weeded out or stamped out. If the Hon. Member has got any information, I would like him to send that on to us so that we can take immediate action thereon. Then there is always this question about the aptitudes and equitable distribution in the Army. There are certain areas which claim that they have served the Army for a long time and, therefore, they are entitled to a larger share in the Army. There are certain areas which say that we are

also people of this country and we are also entitled to be in the Army as much as any other. We have to re-concile both these claims and that is why we have made some recruitment rules under which each region will have a quota taking into account the various factors which go to make a good soldier. I think the new solution which we have found will meet the needs of all the areas and will be satisfactory. We are working it out.

With regard to bogus certificates, Sir, the candidate brings his certificates at the time of recruitment and they are checked. As in the case of fraudulent certificates it could be possible that there are some bogus certificates but we will make the random check suggested by the Hon. Member and we shall see that as far as possible people do not get enrolled on bogus certificates.

12.57 hrs.

CUSTOMS TARIFF (SECOND AMENDMENT) BILL*

MR. DEPUTY SPEAKER: Now, the House will take up next item of business on the Agenda—item No. 7.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move for leave to introduce a Bill further to amend the Customs Tariff Act, 1975.

MR. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Customs Tariff Act, 1975.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: Sir, I introduce** the Bill.

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** Introduced with the recommendation of the President.